



2026:DHC:7814



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010399582026

+ **OMP (ENF.) (COMM.) 191/2026 & EX.APPL.(OS) 1238/2026
CHHOTAGOVINDPUR AND BAGBERA DRINKING
WATER SUPPLY PROJECT LIMITED THROUGH ITS
RESOLUTION PROFESSIONAL MR. ANSHUL PATHANIA**

.....Decree Holder

Through: Mr. Piyush Joshi, Ms. Meghna
Sengupta and Ms. Aarshia Biju
Shantharam, Advocates.

versus

**DRINKING WATER AND SANITATION DEPARTMENT
GOVERNMENT OF JHARKHAND THROUGH THE
EXECUTIVE ENGINEER**

.....Judgement Debtor

Through: Adv. (appearance not given).

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **14.09.2026**

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899, as applicable in NCT of Delhi.

2. Leave and liberty as aforesaid is granted.

3. The petition is dismissed as withdrawn with the aforesaid liberty. Pending applications, if any, also stand disposed of.

OM PRAKASH SHUKLA, J

SEPTEMBER 14, 2026/pa